

therefore, any hon. Member in possession of any particular fact will kindly communicate it to the hon. Minister.

Shri A. C. Guha: That is a very important chapter of his life, and perhaps a unique chapter in his life.

Mr. Speaker: Order, order, I am really surprised. Instead of waiting to put a casual question on a casual question being admitted,—I do not know why hon. Members are indifferent—could they not write to the hon. Minister? That applies to not only hon. Members here but to others also in this country. If they are interested in having the full life of Mahatma-ji prepared, they may kindly send all the suggestions to hon. Minister, he is prepared to take them.

Dr. Keskar: Certainly, Sir.

Mr. Speaker: May I also suggest to the hon. Minister, that in view of some suggestions that have been made, he might advertise from time to time in the newspapers asking people to send such information to him?

Dr. Keskar: Quite a large number of sources regarding this have been approached. I have no; the presumption to say that we are perfect, but I might take this opportunity of requesting all hon. Members who have any information or any suggestions, to send them to me. I shall have them considered very carefully.

Mr. Speaker: He might write to the Members here also, and also legislators elsewhere in the country. There is no harm in doing it.

Dr. Keskar: Very well.

Canada-India Atomic Reactor

+

*97. { **Shri P. K. Deo:**
Shri Bibhuti Mishra:
Shri Ram Krishan Gupta:

Will the Prime Minister be pleased to state:

(a) when the Canada-India atomic reactor will be commissioned; and

(b) for what purpose this reactor will be used?

The Parliamentary Secretary to the Minister of External Affairs (Shri Sadath Ali Khan): (a) May/June 1980.

(b) Research in neutron physics and engineering, and the production of isotopes for use in agriculture, industry, medicine and research.

Shri P. K. Deo: May I know the amount spent so far on the erection of this reactor?

Shri Sadath Ali Khan: The original total estimated cost was approximately Rs. 6.73 crores of which Canada was to pay Rs. 3.54 crores. The cost has subsequently been revised, and India's share is now estimated at Rs. 5.70 crores, and Canada's share has also gone up likewise.

Shri P. K. Deo: We find that all the reactors are located at Trombay. Is it the policy of the Government to locate them in one place, or to disperse them throughout the country?

Shri Sadath Ali Khan: I am afraid I cannot answer this question right now.

Mr. Speaker: I remember this question was put and an answer was given previously. There is some other place also they are thinking of.

श्री विभूति मिश्र : मैं जानना चाहता हूँ कि इस रिएक्टर से जो एनर्जी तैयार होगी उस का कौन सा हिस्सा खेती के लिये, कौन सा हिस्सा दवाओं के काम के लिये और कितना कितना हिस्सा किस किस महकमे के लिये काम में लाया जायेगा।

Shri Sadath Ali Khan: The Canada-India reactor will be used for research in neutron physics and engineering such as the study of the effects of radiation on reactor material. It will be a most powerful tool in enabling the Atomic Energy Commission to develop new power reactors and atomic power stations of Indian design.

Shri P. C. Borooah: May I know the size of this reactor, and whether it will be the biggest in Asia when it is commissioned?

Shri Sadath Ali Khan: When in full operation, the Canada-India reactor will be one of the largest isotope-producers in the world, and will be able to meet India's entire demand as well as the demands of other countries far and near.

Shri P. K. Deo: May I know if the research would be extended to the field of defence also?

Shri Sadath Ali Khan: I cannot answer that question.

Sale of Spurious Indian Handloom Goods in U.S.A.

+

- *98. { **Shri Rameshwar Tantia:**
Shri Amjad Ali:
Shri Subbiah Ambalam:
Shri L. Achaw Singh:
Shri Ramakrishna Reddy:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether the All India Handloom Board has lodged a complaint with the U.S. Federal Trade Commission against American manufacturers and retailers selling non-Indian fabrics calling them 'India Madras' 'India type Madras', 'India Madras coloring' and the like;

(b) whether on account of it India is fast losing the expanding American market; and

(c) whether any steps have been taken to remedy it?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir.

(b) This is not the case, according to present information.

(c) Does not arise.

Shri Rameshwar Tantia: May I know whether the price of our handloom goods is higher than that of other goods, and whether Government

is considering giving some concession in order to increase our handloom exports and compete with other goods?

Shri Kanungo: Handloom goods cannot be compared with other textile fabrics, because they have got their own quality and their own texture. Therefore, comparison does not arise. We are trying to sell the goods at the best price possible.

Shri Subbiah Ambalam: What was the nature of the reply received from the U.S. Federal Trade Commission after lodging the complaint?

Shri Kanungo: There is a legal procedure which is going on. The complaint has been filed and it is being considered.

Shri Jaipal Singh: Is the Minister in a position to enlighten us as to why Madras has been singled out by the Americans?

Shri Kanungo: The goods are manufactured sometimes in Hong Kong, sometimes in the U.S.A. and they are labelled as Madras, because Madras has earned a reputation for a particular variety.

Shri Tangamani: As a result of such materials being sold, may I know whether the demand for the "bleeding" Madras variety has decreased during the current year?

Shri Kanungo: It has not been noticed so far, but it is apprehended that it will happen so.

Shri Hem Barua: May I know whether it is a fact that the All-India Handloom Board has lodged a complaint with the U.S. Federal Trade Commission against these spurious commodities there; if so, what is the reaction of that Commission? May I know whether as a result of this complaint any departmental stores in the U.S. have withdrawn the spurious commodities from their show cases so far?

Shri Kanungo: I replied to the question just now stating that the proceeding in the Federal Board is going